

SL.No.6

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

PHYSICAL HEARING

**CORAM: JUSTICE TELAPROLU RAJANI – HON’BLE MEMBER (J)
CORAM: SHRI CHARAN SINGH - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 21.02.2023 AT 02:30 PM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/323/2023 in CP (IB) No.326/95/HDB/2021
NAME OF THE COMPANY	Dommeti Surya Rama Krishna Sai Bab, Resolution Professional For P G K Dayakar Reddy in the Matter of KRR Infra Projects
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	95 of IBC

ORDER

IA(IBC)/323/2023

This application is filed seeking to extend the CIRP period by 60 days. The grounds on which the extension is sought for are that the repayment plan was submitted by the Personal Guarantor but some clarifications are sought for. In the meantime 2 banks submitted claims which were rejected by the RP. They approached this Tribunal and this Tribunal allowed that application. Hence, time for considering the claims is also required. Considering that the reasons put forth are cogent for extension of CIRP period as sought for, the application is allowed.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)